

RATIFIED

Minutes of M.No.38/10 held on 22.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 38/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 22.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	

Decision : The MOS furnished written comments in this case vide their U.O. No. 2(10)/2007-TW-(Pt.) dated 21.12.09 recommending the norms based on available information as the firm has provided partial information relating to pain thickness, volume solid % and weight solid %. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Export item:-

Item	Thickness	Quantity
Cold Rolled Close Annealed (CRCA) skin passed / temper passed (including half hard / quarter hard) Colour coated Non Alloy steel Sheets (plain/ corrugated) / Hoops and Strips/wide Coils having paint coating of primer 9 to 10 micron; back coat 7 to 20 micron; and top coat 20 micron.	a) 0.30 mm	a) 2500 MT
	b) 0.32 mm	b) 2500 MT
	c) 0.34 mm	c) 3000 MT

Import Item:-

S.N.	Item	Quantity
1.	Hot Rolled non Alloy Steel Wide Coils of relevant grade	8639.96 MT
2.	Rolling Mill Rolls	10 MT
3.	Rolling Oil	2.8 MT
4.	Pickling Oil	3.6 MT

5.	Steel Strappings	16 MT
6.	Guard Film (to be allowed if export product is covered with guard film)	127.52 MT
7.	Primer (Volume Solid 30+/-2%; Weight Solid 43.51+/-2%)	79520 liters
8.	Top Coat (Volume Solid 36+/-2%; Weight Solid 57.66+/-2%)	159032 liters
9.	Back Coat (Volume Solid 32+/-2%; Weight Solid 52+/-2%)	77585 liters

For arriving at the requirement of item at Sl.No.1, clue has been taken from SION C-471 while for consumables at Sl.No.2 to 6, clue has been taken from C-471 and engineering table 1.

The Regional Authority may take necessary action accordingly.

Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	

Decision : The MOS furnished written comments in this case vide their U.O. No. 2(10)/2007-TW-(Pt.) dated 21.12.09 recommending the norms based on available information as the firm has provided partial information relating to pain thickness, volume solid % and weight solid %. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Export item:-

Item	Thickness	Quantity
Cold Rolled Full Hard Colour coated Non Alloy steel Sheets (plain/ corrugated) / Hoops and Strips/wide Coils having paint coating of primer 9 to 10 micron; back coat 7 to 20 micron; and top coat 20 micron.	a) 0.30 mm	a) 2500 MT
	b) 0.32 mm	b) 2500 MT
	c) 0.34 mm	c) 3000 MT

Import Item:-

S.N.	Item	Quantity
1.	Hot Rolled non Alloy Steel Wide Coils of relevant grade	8384.94 MT
2.	Rolling Mill Rolls	10 MT
3.	Rolling Oil	2.8 MT
4.	Pickling Oil	3.6 MT
5.	Steel Strappings	16 MT
6.	Guard Film (to be allowed if export product is covered with guard film)	127.52 MT
7.	Primer (Volume Solid 30+/-2%; Weight Solid 43.51+/-2%)	79520 liters
8.	Top Coat (Volume Solid 36+/-2%; Weight Solid 57.66+/-2%)	159032 liters
9.	Back Coat (Volume Solid 32+/-2%; Weight Solid 52+/-2%)	77585 liters

For arriving at the requirement of item at Sl.No.1, clue has been taken from SION C-470 while for consumables at Sl.No.2 to 6, clue has been taken from C-470 and engineering table 1.

The Regional Authority may take necessary action accordingly.

Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
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		22.12.2009	
HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	
Decision : The MOS furnished written comments in this case vide their U.O. No. 2(10)/2007-TW-(Pt.) dated 21.12.09 recommending the norms based on available information as the firm has provided partial information relating to pain thickness, volume solid % and weight solid %. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Export item:-			
Item	Thickness	Quantity	
Cold Rolled Colour coated, Zinc (43.50%) & aluminium-silicon (56.50%) alloy coated non alloy steel sheets (plain/corrugated)/strips wide Coils having paint coating of primer 9 to 10 micron; back coat 7 to 20 micron; and top coat 20 micron. Coating weight of Zinc Aluminium- Silicon alloy will be 120 gms / sq.Metre.	a) 0.30 mm	a) 5000 MT	
	b) 0.32 mm	b) 5000 MT	
	c) 0.34 mm	c) 5000 MT	
Import Item:-			
Sl. No.	Item	Quantity	
1.	Hot Rolled non Alloy Steel Wide Coils of relevant grade	15072 MT	
2.	Zinc Slab/ingots (Minimum Purity 99.50%)	417 MT	
3.	Aluminium-silicon alloy slab/ingots	542 MT	
4.	Rolling Mill Rolls	18.75 MT	
5.	Rolling Oil	5.25MT	
6.	Pickling Oil	6.75 MT	
5.	Steel Strappings	30 MT	
6.	Guard Film (to be allowed if export product is covered with guard film)	239.10 MT	
7.	Primer (Volume Solid 30+/-2%; Weight Solid 43.51+/-2%)	149100 liters	
8.	Top Coat (Volume Solid 36+/-2%; Weight Solid 57.66+/-2%)	298185 liters	
9.	Back Coat (Volume Solid 32+/-2%; Weight Solid 52+/-2%)	155036 liters	
For deciding about the requirement of item at Sl.No.1,clue has been taken from SION C-2034 and for arriving at the requirement of consumables at Sl.No. 4 to 8, clue has been taken from C-2034 and engineering table 1.			
The Regional Authority may take necessary action accordingly.			

4	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 16.02.2010
	Decision : The Committee observed that the comments called for from Chemical Division of DC(MSME) are yet to be received in spite of D.O. reminder. The Committee, therefore, decided to write a letter to the concerned Jt. Secretary, by name with a copy to Director(Chemical) in O/o DC(MSME) to expedite their comments. The Committee also decided to remind the C&PC for their comments. The case may be re-listed on 16.02.2010.			

5	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/448 dated 25.11.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item Nos.1 to 6 may be allowed on net-to-net basis. 2. Quantity of import item Nos.7 to 12 may be allowed as 1.05 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

6	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(116)/09-TSW(B)/439 dated 24.11.09 informing that firm has not given the complete reply. The Committee noted that firm has also furnished some additional information vide their letter dated 30.10.09. However, the same is also not having the calculation of raw material with supporting documents. The Committee however decided to ratify norms as below in view of DHI's U.O.No. 3(69)/2008/TSW(B)/48 dt. 28.01.2009:- 1. Item no. 1 to 5 & 14 may be allowed as 50% of the quantity applied for by the firm. 2. Item no. 6 may be allowed on net-to-net basis. Further the ward 'finished' to be added before the item as no wastage has been claimed. 3. Items no. 7 to 9 may be allowed on net-to-net basis, being components. 4. Item no. 10,11 & 12 may be deleted. 5. Item no. 13 may be allowed as applied for subject to restriction of 1% of FOB value, being consumable. 6. Item no. 16 may be allowed as applied for. 7. Quantity of item no. 17 may be reduced to 1700 kg. to make it equal to quantity of welding wires. The Regional Authority may take necessary action accordingly.			

7	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

8	Case No.:29/23/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM10/	RLA File :03/95/040/00278/AM09/	Lic.No/Date:0310476211 24.06.2008	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

9	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

10	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(54)/09-TSW(B)/419 dated 3.11.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of 3877464 meters of inner wire may be allowed with 2% wastage. The Regional Authority may take necessary action accordingly.			

11	Case No.:56/18/80-ALC2/2008	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00725/AM09/	RLA File :02/24/040/00099/AM09/	Lic.No/Date:0210114834 15.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(58)/09-TSW(B)/467 dated 2.12.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The export weight of each Shoe track is 11.62 Kg. and total export weight of 85.34 MT may be incorporated in the authorization. 2. Quantity of raw material may be allowed as 90 MT with net wastage of 5.4% considering 20% recovery. The Regional Authority may take necessary action accordingly.			

12	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 16.02.2010
	Decision : The Committee noted that firm has sought time upto 31.12.09 for submission of required information. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:38/80-ALC2/2009	Status:Case deferred
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13			22.12.2009	
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

14	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 16.02.2010
	Decision : The Committee noted that firm has sought time upto 31.12.09 for submission of required information. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

15	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 16.02.2010
	Decision : The Committee noted that firm has sought time upto 31.12.09 for submission of required information. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

16	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 11 may be allowed on net to net basis with accountability clause. 2. Word “relevant” may be prefixed with the description of import items at S.No.12, 13 & 14. 3. Quantity of import item at S.No.12 may be allowed as 118.44 sq.mtrs. on net to net basis. 4. Quantities of import items at S.No.13 & 14 may be allowed as 0.50 MT & 1.34 MT respectively on net to net basis. The Regional Authority may take necessary action accordingly.			

17	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 16.02.2010

	Decision : The Committee observed that the comments called for from Chemical Division of DC(MSME) are yet to be received in spite of D.O. reminder. The Committee, therefore, decided to remind Shri S.K. Sharma, Dy. Director (Chemical), DC(MSME) to expedite their comments. The case may be re-listed on 16.02.2010.		
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18	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

19	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 16.02.2010
	Decision : The Committee observed that reply of the firm have been received today only. The Committee, therefore, decided to forward the copy of reply to DHI for examination and submission of comments. The case may be re-listed on 16.02.2010.			

20	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

21	Case No.:4/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)/ dated 14.12.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Total export weight of 3660 MT for twelve coke drums may be incorporated in the advance authorization. 2. Import item no. 1, 3 & 4 may be allowed as 1956.554 MT, 407.27 MT and 20 MT respectively with 3% wastage as applied by the firm. 3. Quantity of import item No. 2 may be allowed as 1221.3 MT with 8.4% wastage with 30% recovery. 4. Description of import item no. 5 may be amended as "Finished forged components" and its quantity may be allowed as 90 MT. 5. Quantity of import item No. 6 may be allowed as 15 MT. 6. Import item no. 7 may be allowed as per GN-4 for engineering product being components. 7. Import item nos. 8 to 12 are welding material. Allowing 3% weight of plates proposed for import and 1% of weight of forging, the quantity of item No. 8 may be amended to 4.2 MT, item no. 9 to 3.5 MT, item no. 10 to 21.9 MT, item no. 11 to 79.4 MT and item no. 12 to 7.7 MT.			

The Regional Authority may take necessary action accordingly.

22	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

23	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that the Textile Commissioner has informed that the firm has not furnished the required information in the absence of which, it was not possible to decide the requirement of inputs. The Committee, therefore, decided to issue final reminder to the firm for submission of the said information by 04.02.2010 to T.C. under intimation to this Office otherwise their case will be rejected and no further representation will be entertained. However, if the firm has furnished reply to T.C., they should expedite their comments in the matter. The case may be re-listed on 16.02.2010.			

24	Case No.:18/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00085/AM10/	RLA File :03/95/040/00989/AM09/	Lic.No/Date:0310511441 13.03.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

25	Case No.:17/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00084/AM10/	RLA File :03/95/040/01014/AM09/	Lic.No/Date:0310512044 18.03.2009	Defer Date: 16.02.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

26	Case No.:23/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00207/AM10/	RLA File :07/24/040/00682/AM09/	Lic.No/Date:0710063809 24.03.2009	Defer Date: 16.02.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

27	Case No.:6/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00176/AM10/	RLA File :09/24/040/00473/AM09/	Lic.No/Date:0910037585 31.03.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

28	Case No.:22/15/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00206/AM10/	RLA File :32/24/040/00068/AM09/	Lic.No/Date:3210040136 01.04.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

29	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 16.02.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

30	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/	Lic.No/Date:0410103660 03.04.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

31	Case No.:7/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00177/AM10/	RLA File :04/24/040/00299/AM09/	Lic.No/Date:0410103654 03.04.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

	Case No.:8/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HO File :01/80/050/00178/AM10/	RLA File :04/24/040/00298/AM09/	Lic.No/Date:0410103650	Defer Date: 16.02.2010

32			03.04.2009	
	Decision : The Committee observed that firm vide their letter dt. 19.12.2009 requested for extension of time to reply. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

33	Case No.:3/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00173/AM10/	RLA File :07/24/040/00697/AM09/	Lic.No/Date:0710064050 06.04.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.02.2010.:- 1. Input raw material blanks size without cutting allowance – export product wise. 2. Input raw material blanks weight without cutting allowance – export product wise. 3. Cutting allowance and any other allowance / wastage export product wise.			

34	Case No.:2/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/00172/AM10/	RLA File :07/24/040/00016/AM10/	Lic.No/Date:0710064254 20.04.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

35	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

36	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

37	Case No.:10/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00180/AM10/	RLA File :09/24/040/00004/AM10/	Lic.No/Date:0910037842 06.05.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

38	Case No.:21/7/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00088/AM10/	RLA File :05/24/040/00732/AM09/	Lic.No/Date:0510241368 13.05.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

39	Case No.:22/7/80-ALC2/2009	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00089/AM10/	RLA File :05/24/040/00067/AM10/	Lic.No/Date:0510241369 14.05.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

40	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date: 16.02.2010
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

41	Case No.:13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	Defer Date: 16.02.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.			

	Case No.:8/15/80-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT)	Meet No/Date:38/80-ALC2/2009	Status:Case approved
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42		LTD,	22.12.2009	
	HQ File :01/80/050/00192/AM10/	RLA File :34/24/040/00170/AM09/	Lic.No/Date:3410024444 11.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Description of import item may be amended as “Relevant Prime Stainless Steel Coils/Sheets/ Plates/Strip Grade 304” and its quantity may be allowed as 129000 Kgs. inclusive of 29% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

43	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

44	Case No.:1/15/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00185/AM10/	RLA File :03/94/040/00237/AM10/	Lic.No/Date:0310526625 01.07.2009	
	Decision : The Committee noted that norms of the similar product of the applicant firm in respect of advance authorization No.0310475753 dt.20.6.08 has already been ratified by the NC in its meeting No.8/10 held on 26.5.09 vide case No.42/14/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Quantity of import item may be allowed as 155.4 MT inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

45	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - 1. Information in respect of Sl.No.5,8 & 11 of the Standard Deficiency Format. 2. Details of import item No. 4 with justification of quantity of import.			

3. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may submit relevant drawings.

46	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	Defer Date: 16.02.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.				

47	Case No.:26/15/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00210/AM10/	RLA File :31/24/040/00051/AM10/	Lic.No/Date:3110039118 07.07.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Net weight of export products from S.No. 1 to 10 may be specified as 38.4 MT, 76.8 MT, 23.4 MT, 11.52 MT, 12 MT, 198.64 MT, 95.7 MT, 85.77 MT, 13.7 MT & 22.76 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 115.8 MT on net to net basis. 3. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as 36.67 MT, 12.6 MT & 15 MT respectively inclusive of 5% wastage. 4. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 0.691 MT & 0.451 MT respectively. 5. Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos 7 to 11. 6. Quantities of import items at Sl. No. 7, 8, 9, 10 & 11 may be allowed as 187.572 MT, 21 MT, 100.48 MT, 94.65 MT & 15.02 MT respectively inclusive of 5% wastage				
The Regional Authority may take necessary action accordingly.				

48	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to the discussion held during personal hearing on 3.11.09 wherein the firm’s representative were advised to furnish certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

	Case No.:30/23/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PLTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
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49	HQ File :01/80/050/00352/AM10/	RLA File :04/24/040/00087/AM10/	Lic.No/Date:0410106216 16.07.2009	Defer Date: 16.02.2010
Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.				

50	Case No.:28/23/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM10/	RLA File :11/24/040/00011/AM10/	Lic.No/Date:1110020821 31.07.2009	Defer Date: 16.02.2010
Decision :The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.02.2010.				

51	Case No.:17/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case rejected
	HQ File :01/80/050/00339/AM10/	RLA File :11/24/040/00010/AM10/	Lic.No/Date:1110020832 04.08.2009	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

52	Case No.:34/23/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00356/AM10/	RLA File :03/94/040/00360/AM10/	Lic.No/Date:0310532496 05.08.2009	
Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(33)/2009-ME dated 11.12.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-				
1. Quantity of Empty Cartridges may be allowed on net-to-net basis. 2. Quantity of Toner may be allowed as Net + 5% wastage.				
The Regional Authority may take necessary action accordingly.				

53	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date: 16.02.2010
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.				

	Case No.:4/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00326/AM10/	RLA File :04/24/040/00105/AM10/	Lic.No/Date:0410107118	Defer Date: 16.02.2010

54	HQ File :01/80/050/00320/AM10/	RLA File :04/24/040/00103/AM10/	Lic.No/Date:041010/110 21.08.2009	Defer Date: 16.02.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.				

55	Case No.:6/23/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00328/AM10/	RLA File :05/23/040/00024/AM10/	Lic.No/Date:0510248143 24.08.2009	Defer Date: 19.01.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 19.01.2010.				

56	Case No.:10/23/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00332/AM10/	RLA File :05/24/040/00237/AM10/	Lic.No/Date:0510248312 25.08.2009	Defer Date: 16.02.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.				

57	Case No.:12/23/80-ALC2/2009	Party Name:M/S. SPECIALITY VALVES, PROPLION HOLDINGS (P) LTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case approved
	HQ File :01/80/050/00334/AM10/	RLA File :05/24/040/00267/AM10/	Lic.No/Date:0510248227 25.08.2009	
Decision :The representative of DC(MSME) present in the meeting informed the Committee that norms of the similar product of the applicant firm (earlier named as Lion Holding Pvt. Ltd.) in respect of advance authorization No.0510236942 dt.23.02.2009 has already been ratified by the NC in its meeting No.28/10 held on 13.10.09 vide case No.8/50/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:-				
1. Weight of 10.30 gm. each may be mentioned in the export product. 2. Quantity of import items may be allowed as applied for by the firm with nil wastage. 3. Unit of measurement for the import item No.5 [Ball (Celcon) Celcon] may be amended to read as Nos.				
The Regional Authority may take necessary action accordingly.				

58	Case No.:13/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00335/AM10/	RLA File :04/24/040/00051/AM10/	Lic.No/Date:0410107193 25.08.2009	Defer Date: 16.02.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected				

and no further representation will be entertained. The case may be re-listed on 16.02.2010.

59	Case No.:14/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00336/AM10/	RLA File :04/24/040/00083/AM10/	Lic.No/Date:0410107196 25.08.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

60	Case No.:15/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00337/AM10/	RLA File :04/24/040/00111/AM10/	Lic.No/Date:0410107197 25.08.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

61	Case No.:11/23/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00333/AM10/	RLA File :03/94/040/00438/AM10/	Lic.No/Date:0310535255 26.08.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

62	Case No.:22/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00344/AM10/	RLA File :05/24/040/00450/AM09/	Lic.No/Date:0510248613 28.08.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

63	Case No.:23/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00345/AM10/	RLA File :05/24/040/00529/AM09/	Lic.No/Date:0510248614 28.08.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

and no further representation will be entertained. The case may be re-listed on 16.02.2010.

64	Case No.:24/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00346/AM10/	RLA File :05/24/040/00602/AM09/	Lic.No/Date:0510248615 28.08.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

65	Case No.:25/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00347/AM10/	RLA File :05/24/040/00619/AM09/	Lic.No/Date:0510248616 28.08.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

66	Case No.:26/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00348/AM10/	RLA File :05/24/040/00658/AM09/	Lic.No/Date:0510248618 28.08.2009	Defer Date: 16.02.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

67	Case No.:27/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00349/AM10/	RLA File :05/24/040/00685/AM09/	Lic.No/Date:0510248621 28.08.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

68	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.02.2010.			

69	Case No.:35/23/80-ALC2/2009	Party Name:D.D.ENTERPRISES,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00357/AM10/	RLA File :31/21/040/00178/AM10/	Lic.No/Date:3110039809 02.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

70	Case No.:36/23/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case closed
	HQ File :01/80/050/00358/AM10/	RLA File :31/21/040/00146/AM10/	Lic.No/Date:3110039814 02.09.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

71	Case No.:1/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00449/AM10/	RLA File :61/24/040/00036/AM10/	Lic.No/Date:6110000362 13.10.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

72	Case No.:5/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00453/AM10/	RLA File :09/24/040/00269/AM10/	Lic.No/Date:0910039591 14.10.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:- 1. Specific item of export with quantity in number. 2. Specification of item no. 2 of import and its use. 3. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

	Case No.:6/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
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73	HQ File :01/80/050/00454/AM10/	RLA File :09/24/040/00270/AM10/	Lic.No/Date:0910039592 14.10.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

74	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date: 16.02.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 16.02.2010.			

75	Case No.:2/31/80-ALC2/2009	Party Name:ITT CORPORATION INDIA PVT LTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case closed
	HQ File :01/80/050/00450/AM10/	RLA File :34/24/040/00112/AM10/	Lic.No/Date:3410025399 15.10.2009	
	Decision : The Committee noted that RA vide their letter No. 34/24/040/00112/AM10/4032 dt. 3.12.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

76	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

77	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that application of the firm has already been sent to DHI on 9.11.09. However, one set of firm's application was again handed over to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.			

	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
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78	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date: 16.02.2010
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

79	Case No.:14/31/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00462/AM10/	RLA File :07/24/040/00194/AM10/	Lic.No/Date:0710067704 21.10.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that application of the firm was earlier forwarded to DIPP who is not concerned with the subject case. The Committee accordingly handed over one set of firm's application to the concerned technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 16.02.2010.			

80	Case No.:15/31/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00463/AM10/	RLA File :31/24/040/00129/AM10/	Lic.No/Date:3110040354 22.10.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 04.02.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 16.02.2010.			

81	Case No.:12/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case closed
	HQ File :01/80/050/00460/AM10/	RLA File :04/24/040/00170/AM10/	Lic.No/Date:0410108785 23.10.2009	
	Decision : The Committee noted that the firm vide their letter dt. 10.11.09 has informed the subject advance authorization has been surrendered by them to RA for cancellation. The Committee accordingly decided to close the case on the part of NC without any examination.			

82	Case No.:13/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00461/AM10/	RLA File :04/24/040/00169/AM10/	Lic.No/Date:0410108791 23.10.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:- 1. Information in respect of Sl.No.4, 5, 8 & 11 of the Standard Deficiency Format. 2. Input weight and finished product weight of import item No.3.			

	Case No.:17/31/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00465/AM10/	RLA File :31/21/040/00193/AM10/	Lic.No/Date:3110040394	

83	27.10.2009	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.
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84	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date: 16.02.2010
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

85	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/80-ALC2/2009 22.12.2009	Status:Case deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

Case No. A - 4	M/s. Geecy Engineering Pvt. Ltd., Mubmai	HQ F.No.01/80/50/00117/AM08/DES.I	Lic. No. & date
Meeting No. 38/10		RA.FNo.03/94/040/00132/AM08	0310430069
Date: 22.12.2009		Ratification of norms	dt.21.05.2007

The representative of the DIPP present in the meeting recommended the case based on available information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Word "relevant" may be prefixed with the description of import item at S.Nos.1 & 2.
2. Words "20 MM to 52 MM thk." may be suffixed with the description of import item at S.No.1 and its quantity may be allowed as 49333 Kgs inclusive of 5% wastage.
3. Quantity of import item at S.No.2 may be allowed as 9664 Kgs inclusive of 32% wastage after 20% recovery.
4. Quantity of import item at S.No.3 may also be specified as 17 Nos. in addition to its weight of 71680 Kgs. and the same may be allowed on net to net basis.
5. Quantity of import item at S.No.4 may be allowed as 1897 Kgs.
6. Import of components will allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

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S.No. 190

Case No. A/R-14	M/s. BHEL Ltd.,	F.No. 01/80/50/167/AM06/DES.I	Lic.No. & Date
Meeting No. 38/10		RA F.No.11/24/040/11/AM06	1110010869
Date: 22.12.2009		Ratification of norms	Dt.11.05.2005

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.

S.No. 191

Case No. A/R-15	M/s. Godrej & Boyce	F.No. 01/80/162/ 960/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10	MFG. Co. Ltd.,	RA F.No.03/94/040/564/AM08	0310441981
Date: 22.12.2009		Ratification of norms	Dt.06.09.2007

The representative of the firm Shri Rajesh H. Alreja, Sr. General Manager and Shri R. Bahadur, Sr. Manager (Liaison) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, [explained about defects in the reply furnished by the firm and advised them to rectify the same within two weeks time](#). The case may be re-listed on 16.02.2010.

S.No. 192

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 38/10	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 22.12.2009	Tiruchiraalli	Ratification of norms	dt.07.12.2007

The Committee observed that the firm has not furnished [requisite information](#) alongwith their representation to reopen the case. The Committee therefore decided to advise the firm to appear before [them](#) to explain their case in person along with full facts. The case may be relisted on 16.02.2010.

S.No. 193

Case No. A/R-58	M/s. C-Tech	F.No. 01/80/50/ 01035/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10	Engineers Pvt. Ltd.,	RA F.No.31/24/040/00295/AM08	3110031941
Date: 22.12.2009	Pune	Ratification of norms	dt.14.12.2007

The DHI furnished written comments in this case vide their U.O. No. 3(18)/09-TSW(B)/437 dated 12.11.2009 informing that they already furnished their recommendation vide their earlier U.O. No. 3(18)/2008-TSW(B)/327 dated 21.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments dt. 21.11.2008 as under:-

1. Import item no. 1 required for the manufacture of export product No. 1 to 3 is recommended with 5% wastage after 1/3rd recovery.
2. Import item no. 2 required for the manufacture of export product no. 4 to 8 is recommended with 9% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

S.No. 194

Case No. A/R-59	M/s. International	F.No. 01/80/50/ 00601/AM09/DES.I	Lic.No. & Date
Meeting No. 38/10	Tubular Services (I)	RA F.No.03/94/040/00265/AM09	0310473475
Date: 22.12.2009	Pvt. LTD.,	Ratification of norms	dt.06.06.2008

The DHI furnished written comments in this case vide their U.O. No. 3(33)/09-TSW(B)/414 dated 29.10.09 recommending the norms. The Committee reviewed the case based on firm's representation dt.15.6.09 and after deliberating upon the comments of DHI decided to modify point 1 of its earlier decision dated 31.3.09 as under:-

1. Import of 13 Nos. of Stabilizer Forging may be allowed on net-to-net basis with the condition that duty exemption benefit may be restricted to 31800 Kg. of inputs.

The Regional Authority may take necessary action accordingly.

S.No. 195

Case No. A/R-61	M/s. Denso Haryana	F.No. 01/80/50/ 00521/AM07/DES.I	Lic.No. & Date
Meeting No. 38/10	Pvt. LTd., Gurgaon	RA F.No.05/24/040/00396/AM07	0510188040
Date: 22.12.2009		Ratification of norms	dt.11.08.2006

The DHI furnished written comments in this case vide their U.O. No. 3(11)/08-TSW(B)/417 dated 30.10.09 informing that firm has not given any justification for higher wastage and the firm has informed in the covering letter that the export weight is 84 gms while in the enclosure it is shown as 85.7 gms. The Committee, accordingly, decided to reject the firm's representation for revision of norms and decided to maintain its earlier decision

The Regional Authority may take necessary action accordingly.

S.No. 196

Case No. A/R-62		F.No. 01/80/50/ 00535/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10	M/s. Bharat Earth Movers Ltd., Bangalore	RA F.No.07/24/040/00486/AM08	0710053990
Date: 22.12.2009		Ratification of norms	dt.23.10.2007

The DHI furnished written comments in this case vide their U.O. No. 3(68)/07-TSW(B)/ dated 11.11.09 informing that firm has not given any new information to re-examine the case. The Committee therefore decided to reject the firm's representation for revision of norms and decided to maintain its earlier decision

The Regional Authority may take necessary action accordingly.

S.No. 197

Case No. A/R-63	M/s. Godrej & Boyce	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10	Mfg. Co. Ltd.,	RA F.No.03/94/040/00587/AM08	0310442080
Date: 22.12.2009	Mumbai	Ratification of norms	dt.06.09.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.

S.No. 198

Case No. A/R-66	M/s. Rathi Transpower	F.No. 01/80/50/ 01022/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10	Pvt. LTd.,	RA F.No.31/24/040/00290/AM08	3110031775
Date: 22.12.2009		Ratification of norms	dt.04.12.2007

The DHI furnished written comments in this case vide their U.O. No. 3(37)/2008-TSW(B)/426 dated 11.11.09 informing that firm has not given the complete reply. The Committee therefore decided to reject the firm's representation for revision of norms on the following grounds and decided to maintain its earlier decision

The Regional Authority may take necessary action accordingly.

S.No. 199

Case No. A/R-67	M/s. Solo Manufacturing Pvt. LTd.,	F.No.01/80/50/ 01195/AM08/DES.I	Lic.No. & Date
Meeting No. 38/10		RA F.No.05/24/040/00733/AM08	0510213882
Date: 22.12.2009		Ratification of norms	dt.20.12.2007

The firm's request to take 20% recovery on wastage instead of 1/3rd recovery as has been done in their advance authorization No. 0510226457 dt. 28.08.2008 is considered by the committee. The DHI furnished written comments in this case vide their U.O. No. 3(30)/08-TSW(B)/422 dated 9.11.09 informing that in the present case cost of raw

by the Committee. The DC submitted written comments in this case that their cost of raw material was Rs. 45 per kg. while in earlier case referred by the firm cost of raw material was Rs. 71 per kg. The Committee therefore decided to reject the firm's representation for 20% recovery as in the present case 1/3rd recovery is reasonable.

The Regional Authority may take necessary action accordingly.

S.No. 200

Case No. A/R-93	M/s. GKB RX	HQ F.No.01/80/50/01264/AM09/DES.I	Lic. No. & date
Meeting No. 38/10	Lens Pvt. Ltd.,	RA.F.No.02/24/040/00193/AM09	0210119385
Date: 22.12.2009	Kolkata	Ratification of norms	dt.06.11.2008

The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

S.No. 201

Case No. A/R-94	M/s. GEA BGR	HQ F.No.01/80/50/01096/AM08/DES.I	Lic. No. & date
Meeting No. 38/10	Energy System India Ltd.,	RA.F.No.04/24/040/00322/Am08	0410092978
Date: 22.12.2009	Chennai	Ratification of norms	dt.02.01.2008

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 04.02.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 16.02.2010.

S.No. 202

Case No. A/R-95	M/s. GKB RX	HQ F.No.01/80/50/01816/AM09/DES.I	Lic. No. & date
Meeting No. 38/10	Lens Pvt. Ltd.,	RA.F.No.02/24/040/00280/AM09	0210123668
Date: 22.12.2009	Kolkata	Ratification of norms	dt.25.02.2009

The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

S.No. 203

Case No. A/R-96	M/s. GEA BGR	HQ F.No.01/80/50/01097/AM08/DES.I	Lic. No. & date
Meeting No. 38/10	Energy System India Ltd.,	RA.F.No.04/24/040/00325/AM08	0410092981
Date: 22.12.2009	Chennai	Ratification of norms	dt.02.01.2008

The DHI furnished written comments in this case vide their U.O. No. 3(141)/09-TSW(B)/465 dated 2.12.09 recommending the revision in norms as per modified list of import items submitted by the firm with their letter dt. 07.11.2009. The Committee, after deliberating upon the case, decided to modify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Total export weight of 16 MT may be incorporated in the authorization.
2. Import item nos. 2, 5 to 11 and 13 may be deleted as requested by the firm.
3. Quantity of import item nos. 1, 3 & 4 may be allowed under GN-4 for the engineering products.
4. Import item no. 12 may also be deleted as the firm has neither given the name of the component nor its calculation of wastage.

The Regional Authority may take necessary action accordingly.

S.No. 204

S.No. 204

Case No. A/R-97	Reference from	HQ F.No.01/80/50/00357/AM07/DES.I	Lic. No. & date
Meeting No. 38/10	Jt.DGFT, of M/s.	RA.F.No.34/24/040/00761/Am07	3410016398
Date: 22.12.2009	IDMC LTd., Vithal	Ratification of norms	dt.04.07.2006

The Committee reviewed the case based on RA's letter No. 34/24/040/00761/Am07 dt.23.3.09 and decided to modify point 1 of its earlier decision dated 28.3.07 as under:-

1. The export product should have the net content of tank plate of relevant grade and thickness weighing 2.8 MT.

The Regional Authority may take necessary action accordingly.

S.No. 205

Case No. A/R-98	M/s. Indiana	HQ F.No.01/80/50/00183/AM00/DES.I	Lic. No. & date
Meeting No. 38/10	Conveyors Ltd.,	RA.F.No.03/24/00042/00009/AM00	03030323
Date: 22.12.2009	Mumbai	Ratification of norms	dt.17.06.1999

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

S.No.206

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 38/10	Energy System	RA.F.No.04/24/040/00323/Am08	0410092975
Date: 22.12.2009	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

CATEGORY "C

S.No 69

Case No. C-15	M/s. Sunbeam Enterprises	F.No. 01/80/162/ 00 /AM10/DES.I
Meeting No. 38/10		
Date: 22.12.2009		Clarification regarding Exports under DEPB Scheme

The representative of the firm Shri M M Chhabra, CEO appeared before the Committee for personal hearing. He explained the case to the Committee and informed that approx. 90% of the total weight of the product is attributed to the frame made out of M S Pipe/Tubes. Since S.No.431 of DEPB rate list is applicable for fabricated hardware / structure / artfles made of M.S. Steel / C.R. Steel and not of Tubes / pipes the item of export manufactured by the applicant firm may not qualify for DEPB benefit under Sl.No. 431 of DEPB rate list. The committee therefore decided to inform the position to DEPB committee accordingly.

S.No. 70

Case No. C-16	M/s. N.K. Exports	F.No. 01/80/162/ 0000836/AM09/DES.I
Meeting No. 38/10		
Date: 22.12.2009		Fixation of wastage norms

The Committee noted that the DHI vide their UO No.01(06)/09-TSW(B)/426 dated 17.11.2009 informed that they have already furnished their comments to BOA. The Committee, accordingly, decided to request BOA and Auto Desk of DHI to forward a copy of said comments so that same can be discussed in the NC for fixation of wastage norms

norms.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman